

(b) the effect thereof on the existing regulators like MCI for medicine, AICTE for technical education, ICAI for chartered accountants, BAC for lawyers, etc.; and

(c) the details of appointments of independent Directors, regulators, etc., made in various Ministries/departments since May, 2014, Ministry/Department/Institution-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) to (c) The information is being collected and will be laid on the Table of the House.

Vacancies of Judges

1851. SHRIMATI RANEE NARAH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the total number of Judges in the country;

(b) the sanctioned strength of Judges in the Supreme Court, High Courts and District Courts and Subordinate Courts;

(c) the working strength of Judges in the Supreme Court, High Courts and District and Subordinate Courts; and

(d) the vacancies of Judges in the Supreme Court, High Courts and District and Subordinate Courts?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) to (d) The details of sanctioned and working strength and vacancies of Judges/Judicial Officers in Supreme Court and High Courts as on 01.03.2017 are given below:—

Name of the Court	Sanctioned Strength of Judges	Working Strength of Judges	Vacancies of Judges
Supreme Court	31	28	3
High Courts	1,079	642	437

The filling of vacancies of Judges / Judicial officers in Districts and Subordinate Courts is within the domain of the State Governments and the High Courts concerned. However, as per the Court News (July-September, 2016) of Supreme Court, the details of sanctioned and working strength and vacancies of Judges / Judicial Officers in District and Subordinate Courts as on 30.09.2016 are given below:—

Name of the Court	Sanctioned Strength of Judges / Judicial Officers	Working Strength of Judges / Judicial Officers	Vacancies of Judges/Judicial Officers
District and Subordinate Courts	21,374	16,528	4,846

Cases pending in Family Courts

1852. DR. VINAY P. SAHASRABUDDHE: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of functional Family Courts all over the country;
- (b) the number of cases pending in these Courts as on 31 March, 2016, State-wise data pertaining to number of Family Courts and cases pending;
- (c) the top five States where the proportion of cases pending for adjudication is the highest as also the five States where it is the lowest; and
- (d) the data pertaining to the increase or decrease in the number of cases registered across the States during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) to (d) Family Courts are set up by the State Governments in consultation with the respective High Courts as per the provisions of the Family Court Act, 1984. As per the information available, the total number of functional Family Courts all over the country is 450 which is given in the Statement (*See* below). The data regarding the total number of cases pending in these Courts are not maintained centrally.

Statement

State/UT-wise number of functional Family Courts in the country

Sl. No	State	No. of Family Courts functional
1.	Andhra Pradesh	14
2.	Assam, Arunachal Pradesh, Nagaland, Mizoram	6
3.	Bihar	39
4.	Chhattisgarh	19
5.	Delhi	15